

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPLICATION (EH) NO: 85218 OF 2020
(on behalf of respondent)

IN

CUSTOMS APPEAL NO: 86172 OF 2017

[Arising out of Order-in- Original CAO No: Pr.CC-DS/14/2016-17 dated 28th February 2017 passed by the Principal Commissioner of Customs (Import), Air Cargo Complex, Mumbai.]

India Medtronic Private Ltd
1241 Solitaire Corporate Park, Bldg No. 12, 4th Floor
Andheri-Ghatkopar Link Road
Andheri (E), Mumbai 400093

... Appellant

versus

Principal Commissioner of Customs (Import)
Air Cargo Complex, Sahar, Andheri (E)
Mumbai - 400099

...Respondent

APPEARANCE:

Shri Mohit Rawal, Advocate for the appellant

Shri R K Dwivedy, Additional Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

MISCELLANEOUS ORDER NO: M/ 85523/2021

DATE OF HEARING:	15/11/2021
DATE OF DECISION:	15/11/2021

PER: C J MATHEW

When the matter being called out, Learned Authorised Representative submits that the department wishes to withdraw this application for early hearing.

2. Accordingly, application is dismissed as withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*